

Centre for Development Planning and Research (CDPR). Some measures were suggested about the functioning of the Sainik Welfare Boards at State and District level which are critical components in looking after the welfare of ex-servicemen, their families and widows of the martyrs. Kendriya Sainik Board Secretariat, an attached office under the administrative control of Department of Ex-Servicemen (DESW), Ministry of Defence, the Nodal agency of the Government of India to look after the welfare of ex-servicemen and their families including martyrs, has intimated that they have not received any such Report.

(b) In view of the above, question does not arise.

(c) and (d) There is no provision of professional counselling of the war widows/ Next of Kin etc. in the Rajya/Zilla Sainik Boards. However, two officials from the Unit of the soldier killed in action, assist the family including liaison with the civil/other concerned authorities in having all the formalities completed for receipt of pensionary entitlements/other assistance from the Government. They guide the widow/family about the utilisation of the assistance received. Officials from the Rajya Sainik/Zilla Sainik Boards provide all the assistance as is required by the widows/dependents.

Memorandum from NExCC

1479. SHRI MAHENDRA SINGH MAHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether Ministry received any Memorandum from National Ex-servicemen Coordination Committee (NExCC) (Regd.), Regn. No.2171 of 1997-98 AIEExBE (Regd.TU.) in regard to the issues pertaining to the Armed Forces Veterans and their dependents; and

(b) if so, the name of nodal authority, whose orders are implemented uniformly in Central / State Governments / PSUs / PSBs / SBI and its associates etc. pertaining to re-employed Ex-Servicemen for Pay-fixation, Seniority for Promotion and other allied matters concerning to them on re-employment?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Yes, Sir.

(b) Name of nodal authority is as under:

Central Government: Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training.

Central PSUs:	Ministry of Heavy Industries and Public Enterprises, Department of Public Enterprises.
PSBs/SBI:	Ministry of Finance, Department of Financial Services.
State Government:	Respective State Governments.

Appointment of middlemen in defence deals

†1480. SHRI MAHENDRA SINGH MAHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has appointed middlemen for the procurement of defence equipments;

(b) if so, whether all the middlemen appointed for procurement of defence equipments are Indians;

(c) if not, the names of all the middlemen including those from other countries; and

(d) the percentage of commission that has been fixed for the middlemen?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

(b) to (d) Does not arise in view of (a) above.

Checking ceasefire violation by Pakistan

1481. KUMARI SELJA:

SHRI SANJAY RAUT:

SHRIMATI RAJANI PATIL:

SHRI P. BHATTACHARYA:

SHRI DARSHAN SINGH YADAV:

Will the Minister of DEFENCE be pleased to state:

(a) whether Pakistan is frequently violating the ceasefire during the last one year;

(b) if so, the details of the incidents of violation of ceasefire by Pakistan;

(c) the details of the Indian soldiers killed and injured during the said violations indicating damage to property and exodus of people from the affected region were also reported; and

†Original notice of the question was received in Hindi.